

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP /217/59/HDB/2017 |
| NAME OF THE COMPANY | Vestal Educational Services Private Limited |
| NAME OF THE PETITIONER(S) | Sandeep Daga |
| NAME OF THE RESPONDENT(S) | Vestal Educational Services Private Limited & (04) Others |
| UNDER SECTION | 59 |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--------------------------------------|-----------|
| Vimal VASIREDDY | ADVOCATE | VASIREDDY.VIMAL@GMAIL.COM 9550287018 | Vimal |
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Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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Heard Shri Vimal Vasireddy, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner submit that it is not in dispute that the amount in question was paid to the Respondent by way of cheque and they have also submitted bank statement to that extent. However, he did not submit the proof as to why and what circumstances and for purpose the amount is paid. The learned Counsel wanted to prove with regard to the object for the deposits made in the Respondent Company. Post the matter on 26.10.2017.

Member (T)

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Member (J)